

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **01.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Deepa Mukherjee
MAIN PETITION NUMBER : CP(IB)/25/CHE/2024
(IA/MA) APPLICATION NUMBERS
IA/668CHE)/2024

ORDER

Present: None for Petitioner.
None for IRP.
None for Respondent.

Despite repeated calls and case awaited, none for the Petitioner is present.
Even on the last date none for the Petitioner was present.

The Petitioner has not even filed the proof of payment of remuneration to the
IRP.

It appears that the Petitioner is not interested in prosecution of the petition.
Petition is **dismissed in default and for non-prosecution.**

File be consigned to records.

-sd-
[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

-sd-
[SANJIV JAIN]
MEMBER (JUDICIAL)